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बिल्त मंत्रालय
(आर्थिक कार्य विभाग)
अधिसूचना
नई दिल्ली, 5 अक्टूबर, 2021

का.आ. 4091(अ.)— केंद्रीय सरकार, वित्तिया मुद्रा प्रबंध अधिनियम, 1999 (1999 का 42), की धारा 46 की
उपधारा (2) के खंड (कक) और (कख) द्वारा प्रदल शक्तियों का प्रयोग करते हुए, वित्तिया मुद्रा प्रबंध (गैर-ऋण लिखित)
नियम, 2019 का और संशोधन करने के लिए निर्मलिखित नियम वनाती है, अथायतः-

1. (1) वे नियम वित्तिया मुद्रा प्रबंध (गैर-ऋण लिखित) (तीसरा संशोधन) नियम, 2021 हैं।
(2) वे राजपत्र में इनके प्रकाशन की तारीख को प्रजिजियों अंत: स्थापित किया जाएगा, अथायतः-

2. वित्तिया मुद्रा प्रबंध (गैर-ऋण लिखित) नियम, 2019 में, अनुसूची I में, सारणी में, क्र.सं. 4.2 के पथावत् निर्मलिखित प्रविष्टियों को अंतः स्थापित किया जाएगा, अथायतः-

"4.3 उपर्युक्त क्रम, संख्या 4.2 में किसी बात के होते हुए भी, यदि सरकार द्वारा किसी पीएसयू के कार्यनीतिक
विनिवेश के लिए 'सिद्धांतत'- अनुमोदन दिया गया है तो उस मामले में स्वतः अनुमोदित मार्ग के अधीन
100% वित्तिया विनिवेश की अनुमति है।"

[फा. सं. 01/05/ई.एम/2019]
आनंद मोहन बजाज, अपर सचिव

5650 GI/2021 (1)
S.O. 4091(E).—In exercise of the powers conferred by clauses (aa) and (ab) of sub-section (2) of section 46 of the Foreign Exchange Management Act, 1999 (42 of 1999), the Central Government hereby makes the following rules further to amend the Foreign Exchange Management (Non-debt Instruments) Rules, 2019, namely:

1. (1) These rules may be called the Foreign Exchange Management (Non-debt Instruments) (Third Amendment) Rules, 2021.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Foreign Exchange Management (Non-debt Instruments) Rules, 2019, in Schedule I, in the Table, after Sl no. 4.2, the following entries shall be inserted namely:

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<table>
<thead>
<tr>
<th>S. No.</th>
<th>Description</th>
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<tbody>
<tr>
<td>4.3</td>
<td>Notwithstanding anything contained at Sl. No. 4.2 above, foreign investment up to 100% under the automatic route is allowed in case an 'in-principle' approval for strategic disinvestment of a PSU has been granted by the Government.</td>
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</tbody>
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[F. No. 01/05/EM/2019]

ANAND MOHAN BAJAJ, Addl. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O.3732 (E), dated the 17th October, 2019 and subsequently amended vide notification numbers:

(i) S.O. 4355 (E), dated the 5th December 2019,
(ii) S.O. 1278 (E), dated the 22nd April, 2020,
(iii) S.O. 1374 (E), dated the 27th April, 2020,
(iv) S.O. 2442 (E), dated the 27th July, 2020,
(v) S.O. 4441 (E), dated the 8th December, 2020,
(vi) S.O. 3206 (E), dated the 9th August, 2021,
(vii) S.O. 3411 (E), dated the 19th August, 2021.